

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NOS. 4-5 OF 2015

(Application for Clarification of Judgment dated 11.8.2015)

IN

CIVIL APPEAL NOS. 6055-6056 OF 2015

@ SLP(C) NOS. 27113-27114 OF 2013

M/S TECH INVEST INDIA PVT. LTD
THROUGH MAJOR SHAREHOLDER RAJIV GOSAIN APPELLANT
-VERSUS -

M/S ASSAM POWER & ELECTRICALS
LTD & ORS. RESPONDENTS

OFFICE - REPORT

It is submitted that the appeals above mentioned have been allowed *vide* Judgment dated 11.8.2015. (copy of Judgment dated 11.8.2015 has been annexed as Annexure -A/1, page Nos. 15-23 of I.A. paperbooks)

It is further submitted that Mrs. Sangeeta Kumar, Advocate has on 1.9.2015 filed an application for clarification of Judgment dated 11.8.2015 on behalf of the Respondent No. 3 after taking No Objection from the erstwhile Advocate, Mr. Rajinder Mathur and the said applications have been registered as I.A. Nos. 4-5 of 2015.

The Interlocutory Applications above mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 14th day of September, 2015.

ASSISTANT REGISTRAR

Copy to :

1. Mrs. Sangeeta Kumar, Adv.

ASSISTANT REGISTRAR